

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2512/2000

New Delhi this the 30th day of November, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Ms. Mamta Mishra W/O R.K.Mishra,
Stenographer (Hindi) Grade 'D',
National Museum, Janpath,
New Delhi-110011.

... Applicant

(By Shri Naresh Kaushik, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of
Tourism & Culture,
Department of Culture,
New Delhi.
2. Director General,
National Museum, Janpath,
New Delhi-110011.

... Respondents

O R D E R (ORAL)

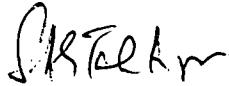
Shri Justice Ashok Agarwal :

Applicant has been appointed to the post of Stenographer (Hindi) with the Director General, National Museum, respondent No.2 herein, in July, 1992. Her appointment has been made on a clear vacancy after being selected through a properly constituted selection committee. Her initial appointment was on ad hoc basis and on probation for a period of two years. Despite a period of eight years having elapsed, she has not been appointed on regular basis. This is the short grievance contained in the present OA.

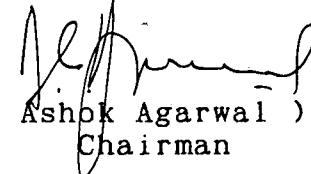
2. Applicant has sent her representation claiming regularisation and grant of increments on 3.1.2000. No decision thereon has so far been taken. In the circumstances, we find that the ends of justice

would be met by disposing of the present OA by issuing a direction to respondent No.2 to pass appropriate orders on the representation expeditiously and in any event within a period of one month from the date of service of this order. We order accordingly. Respondent No.2 will offer a hearing to the applicant before passing final order on her representation. It goes without saying that it will be open to the applicant to once again approach the Tribunal in case the decision of respondent no.2 goes adverse to her.

3. The OA is accordingly disposed of.



(S.A.T.Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/as/